

**Central Administrative Tribunal
Lucknow Bench, Lucknow**

C.P.No.27/2008 in O.A.No.305/2007

Monday, this the 16th day of March 2009

**Hon'ble Shri Shanker Raju, Member (J)
Hon'ble Dr. A.K. Mishra, Member (A)**

Nav Ratan Das
Aged about 48 years
Son of late Shyam Bihari
Resident of House No.426/904,
Saadat Gonj, Wajir Bagh
Lucknow at present working as Halwai
Railway Store Canteen, Northern Railway
Alambagh, Lucknow

..Applicant

(By Advocate: Shri Surendram P.)

Versus

1. Sri Sanjay Rastogi, Deputy Chief
Material Manager, Northern Railway
Alambagh, Lucknow
2. Sri R.K. Malhotra, Deputy Financial
Adviser and Chief Accounts Officer (W)
AWV, Carriage and Wagon Shop
Alambagh, Lucknow

..Respondents

(By Advocate: Shri B.B. Trpathi for Shri N.K. Agarwal)

ORDER (ORAL)

Shri Shanker Raju:

According to the applicant, the order dated 29.5.2000 has to be complied with along with grant of ACP to him. In pursuance thereof, an order passed on 5.10.2006 shows certain calculations, which are disputed by the applicant. Also disputed is an order dated 8.7.2008 passed by the respondents wherein along with the pay of September 2005, certain arrears

are stated to have been paid to the applicant, which have still not been paid to the applicant,

2. In this view of the matter, CP stands disposed of with a direction to the respondents to now recalculate the arrears as per Annexures A-1 and A-4 in the OA within a period of two months from the date of receipt of a copy of this order and payment be disbursed to the applicant. Notices are discharged. Liberty is accorded to the applicant to revive it in case of non-compliance. No costs.


(Dr. A.K. Mishra)
Member (A)


(Shanker Raju)
Member (J)

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